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Title: Need to bring reforms in the appointment of higher judiciary at the National level.

SHRI RAJAIAH SIRICILLA (WARANGAL): Mr. Chairman Sir thank you very much for giving me the opportunity.

Today, I rise to inform this august House regarding the injustice done in the appointment of higher judiciary. In higher judiciary appointments, collegium system is being followed in which there is Chief Justice of India with two other Judges. They only sponsor the candidates of their own choices thereby the Government has a very little role. As per Article 124(2), consultation is to be taken and not the consent. But contrary to this, the Supreme Court has given some judgment. According to that, the Committee is taking care of that and no SCs, STs and OBCs are being appointed as senior judiciary officers throughout the country and that is the case in Andhra Pradesh also, particularly in the Telengana region.
...(Interruptions)

MR. CHAIRMAN : Judicial amendment is in the pipeline.

SHRI RAJAIAH SIRICILLA: I know that. I know that some Commission is being constituted. So, my request is that in the National Commission, which is going to come up, please keep some provision to nominate members from the SC, ST and OBC communities so that their interests can be safeguarded.

SHRIMATI BOTCHA JHANSI LAKSHMI : Sir, please allow me to associate with him.

MR. CHAIRMAN: Yes.

Shri G.V. Harsha Kumar – not present.